

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C)
No(s). 28711-28712/2010

UDAI NARAIN RAI (NOW MAJOR)

Petitioner(s)

VERSUS

BOARD OF REVENUE U.P. AND ORS. & ORS.

Respondent(s)

(FOR RESTORATION ON IA 1-2/2017
FOR CONDONATION OF DELAY IN FILING APPLICATION FOR RESTORATION ON
IA 3-4/2017)

Date : 15-01-2018 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. ABDUL NAZEER
[IN CHAMBER]

For Petitioner(s)

Mr. Namit Saxena, Adv.
Mr. Nirnimesh Dube, AOR
Mr. Panshul Chandra, Adv.

For Respondent(s)

Mr. Amit Kumar, AOR

Ms. Pyoli, Adv.
Mr. Somesh Chandra Jha, AOR

UPON hearing the counsel the Court made the following
O R D E R

Perused the Office Report dated 11-1-2018.

As prayed, four weeks' time is granted to the learned counsel
appearing for the petitioner to serve unserved Respondent No.7.

(VISHAL ANAND)
COURT MASTER (SH)

(TAPAN KUMAR CHAKRABORTY)
BRANCH OFFICER